NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 48/NCLT/AHM/2017 (New) High Court of Bombay CSP No. 818/2016 c.w. CSD 782/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>07.07.2017</u>

Name of the Company:

Cello Pens Pvt. Ltd.

Section of the Companies Act:

Sections 391-394 of the Companies Act, 1956;

230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mr. Manish R. Bhatt Gr. Advocat

Pelitioners

2. Mr. Karan Sanghani (M. R. Bratt & co)

Advocate Petition

ORDER

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Karan Sanghani present for Petitioner.

No representation from other statutory authorities received.

Proof of service of individual notice on shareholders and creditors filed.

Certificate of Chartered Accountant in respect of Accounting Standard under section 133 filed.

Proof of service of notice on ROC, Goa filed.

Common Reply filed by petitioner.

No representation received from public.

Heard arguments of Learned Counsel for Petitioner.

Order reserved.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 7th day of July, 2017.